

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:710
ANSWERED ON:24.11.2009
NORMS FOR ROAD CONSTRUCTION
Singh Shri Brij Bhushan Sharan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any norms for road construction have been fixed;
- (b) if so, the details thereof;
- (c) the number of Indian contractors engaged in the construction of National Highways;
- (d) the number of contractors possessing international expertise in road construction;
- (e) the number and details of contractors who have been found guilty of violation of road construction norms during each of the last three years and the current year; and
- (f) the action taken against them by the Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) & (b) This Ministry is primarily responsible for the development and maintenance of National Highways only. All other roads fall within the purview of the respective State Government / Union Territory. The works on National Highways (NHs) are carried out in accordance with Ministry's Specifications for Road & Bridge Works and relevant IRC Standards.
- (c) & (d) The details of Indian contractors engaged in the construction of NHs are annexed. The qualification requirements do not prescribe international experience of contractor and as such, record is not being maintained.
- (e) & (f) If any violation of norms is detected during construction, it is immediately rectified during construction itself. If violations are detected after construction, these are rectified within the defect liability period.